

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ⁷⁵----- OF 2026

IN THE MATTER OF:

SARBESWAR BEHURA

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI

S.Pani

ASHUTOSH PADHY

A.Padhy

DATE:28/02/2026

ADVOCATE

Bubaneswar, 751002,

Cell-9437279278,

Email:

sankarprasadpani@gmail.com

SYNOPSIS

That the present original application is being filed by the Applicant regarding the air and dust pollution caused by the Private Respondent AND the Respondent Unit has illegally encroached govt. land classified under **Gramya Jungle Kissam** and water bodies as evident from the Revenue Inspector inspection report dated **22/04/2024**.

The unit has illegally encroached upon the govt. land, forest land and water bodies which were not placed during appraisal of the project for grant of environmental clearance. The RTI reply provided by Tahasildar Dharmasala dated 22/04/2024 clearly says the Plot Numbers such as 10,11,12 of Khata No.- 112, Mouza- Sribantapur recorded under the **kissam of Pokhari Adi (Embankment of Pond) and Jalasaya-1** and Plot No.- 88 of Khata No.- 56 under Chakradhar sola Mouza recorded as **Gramya Jungle**.

Further due to the **plying of heavy vehicles in-front of the house of the Applicant**, the villagers in general and the Applicant are suffering a lot. This is in violation of EC condition as the unit is supposed to transport 90 percent of the total raw materials and final products through Railway for which the EC was granted as B 2 category and Public Hearing was exempted. The State Respondents and MOEFCC are well aware about the illegal encroachment of forest land and water bodies which exists inside the plant/Unit of the private Respondent premises.

That the Applicant on dated 25/02/2026 approached all the concerned authorities regarding the illegal encroachment of forest land and water bodies, and dust and air pollution caused by the Respondent unit.

That this is a clear case of violation of Forest Conservation Act 1980 as the industry is using the Forest land without prior approval from Central Government and the forest lands are within the boundary of the Respondent Unit.

LIST OF DATES

27/03/2020	Central Ground Water Authority granted NOC for ground water abstraction for abstraction of 100 cubic meter water per day from two number of borewells and the same is valid till 26/03/2023.
26/05/2022	Environmental clearance granted by SEIAA for “Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH .
22/04/2024	RTI response received by the Applicant from Tahasildar Dharmasala.
25/03/2025	Consent To Operate granted by State Pollution Control Board for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement

(CC) having capacity of 0.9 Million TPA to the M/s The Ramco Cements Limited, (Line-2) and the same is valid from 01/04/2025 to 31/03/2029.

25/02/2026 Representation made by the Applicant to the concerned authorities regarding pollution caused by the Respondent Unit and illegal encroachment of forest land.

ABBREVIATIONS

ROR: Record of Rights

EC: Environmental Clearance

FC: Forest Clearance

CTE: Consent To Establish

CTO: Consent To Operate

MOEFCC: Ministry of environment forest and climate change

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2026

IN THE MATTER OF:

Sarbeswar Behura S/o Late Kangali Charan Behura, aged about 58 years
residing At-Saroi, PO- Harisadpur, PS- Dharmashala, Dist-Jajpur, Odisha-
755025

.....APPLICANT

Versus

1. **STATE OF ODISHA** Through Chief Secretary, Government of Odisha, Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurda, 751001 email: csori@nic.in
2. District Magistrate, Jajpur At/Po/Ps- Office of the Collector and District Magistrate, Jajpur-755001, Email- dm-jajpur@nic.in
3. Divisional Forest Office, Cuttack Forest Division, At/po-, Balisahi, Government Press Employee Quarters, Cuttack, Odisha 753012, Email- dfo.cuttack@odisha.gov.in
4. **Member Secretary**, Odisha State Pollution Control Board, At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: member.secy@ospcboard.org

5. **Member Secretary, State Environment Impact Assessment Authority** (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: ms-seiaa-or@gov.in
6. **Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar At/Po- Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin- 751030, Email: rdser-cgwb@nic.in**
7. East Coast Railway Khurda Road Division, Represented through Divisional Railway Manager(Commercial), At/Po- Office of the Divisional Railway Manager (Commercial), Khurda Road Division, Jatni, Dist-Khurda, Odisha-75205, Email- N/A
8. Deputy Director General of Forests (C), **Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
9. M/s. The Ramco Cements Limited, Represented through the President, At/Po: The Ramco Cements Limited 5th Floor Auras Corporate Centre 98A Dr Radhakrishnan Road Mylapore Chennai-600004

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.

III. That the Applicant is raising the issue of illegal encroachment of forest land and water bodies by the Private Respondent. Further air and dust pollution caused due to plying of heavy vehicles in the

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant is a villager of Saroi, which is adjoining to the plant of the Private Respondent everyday thousands of trucks are plying on the road in-front of his house carrying materials inward and outward of the Unit.
2. That the present application is being filed by the Applicant against the pollution caused, and illegal encroachment of forest land by M/s. The Ramco Cements Limited located At/Po: Haridaspur. Tehsil: Dharmasala. Dist- Jajpur.
3. That the Private Respondent has obtained the Environmental Clearance on dated **26/05/2022** for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH At/PO: Haridaspur, PS/Tehsil: Dharmasala. Copy of the environmental clearance dated 26/05/2022 is annexed here unto as **ANNEXURE-1**.
4. That because plying of the vehicles on the road dust pollution gets intense and acute causing health hazard in the locality. Needless to say that there is no dedicated transport corridor by the Private unit and further the road do not have the carrying capacity to cater the loads of the Private Respondent, as such the conditions imposed on the environmental clearance is for 90% of total transportation both inward and outward is to made through railway wagons and not the road transport. That Environmental Condition No. 1 specifically says “Transportation of raw material and finished products (both for

existing and proposed expansion) shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together) as proposed by the proponent as per MoEF&CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The proponent shall construct the additional railway corridor after obtaining permission from the railway authority if the existing railway corridor will not adequate for the proposed expansion. In such case, the proponent shall go for production activity for proposed expansion after completion/operation of the additional railway corridor ”, however in the present case the Private Respondent without complying with this specific condition transporting the materials both inward and outward through road transportation.

5. It is further submitted that as per the Environmental clearance dated 26/05/2022 under the heading of General conditions in condition no. 5 it is categorically mentioned that, “It shall be mandatory for the project management to submit six (06) monthly compliance reports on post environmental monitoring in respect of the stipulated terms and conditions in this Environmental Clearance to the State Environment Impact Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha in hard and soft copies on 1st June and 15 December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions.” It is pertinent to mention here that the applicant has verified the parivesh portal of MOEFCC but could not able to find any six-monthly compliance report filed by the project proponent.

6. That the Private Respondent on dated 25/03/2025 has obtained CTO from the State Pollution Control Board for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC) having capacity of 0.9 Million TPA in the name of “**M/s The Ramco Cements Limited, (Line-2)**” and the same is valid from 01/04/2025 to 31/03/2029. Copy of the CTO dated 25/03/2025 granted in favor of M/s The Ramco Cements Limited, (Line-2) is annexed here unto as **ANNEXURE-2**.
7. It is most humbly submitted that similarly in the CTO letter dated 25/03/2025 under the heading of Special Condition , in condition No. 8 it is specifically mentioned that “The unit shall transport raw materials and products through rail.” However in the present case the Private Respondent without complying with this CTO condition transporting the raw materials and final products through road.
8. It is not out of place to mention here that in the CTO letter dated 25/03/2025 under the heading of Special Condition , in condition No. 9, it is clearly mentioned that “The unit shall transport clinker through rail instead of truck to the plant site.” However in the present case the Private Respondent is not complying this condition and transporting the clinkers through truck.
9. It is a clear case where the private respondent unit has obtained the environmental clearance and Consent To Operate under B2 category wherein public hearing is exempted in the pretext of transportation to be carried by railway network. Hence the environmental clearance itself need to be revoked as because the condition on which it has been granted is not complied.
10. Further it is a clear case of fraud on the part of private respondent merely by undertaking before the regulatory authority and obtained the

environmental clearance under the Category of B-2, for a specific condition that they will transport the materials through rail and the same is not being complied, hence the very grant of environmental clearance is void and the unit need to be shut down till a fresh environmental clearance is obtained.

11. It is further submitted that, apart from this the unit has illegally encroached upon the govt. land, forest land and water bodies which were not placed during appraisal of the project for grant of environmental clearance. The RTI reply provided by Tahasildar Dharmasala dated 22/04/2024 clearly says the plot No.s 10,11,12 of Khata No.- 112, Mouza- Sribantapur recorded under the kissam of pokhari adi and Jalasaya-1, and Plot No.- 88 of Khata No.- 56 under Chakradhar sola Mouza recorded under the kissam of Gramya Jungle are within the boundary wall of the Plant. Copy of the RTI reply dated 22/04/2024 is annexed here unto as **ANNEXURE-3**.

12. It is not out of place to mention here that as per the RI inspection report dated 22/04/2024 it is clear that the Respondent has illegally encroached the following govt. lands, forest lands and water bodies,

Mouza	Khata No.	Plot No.	Area	Kisam	Recorded Tenant
Sribantapur	112	10	A 0.42	Pokhari Adi (embankment)	Sarbasadharana
	112	11	A1.49	Jalasaya-1 (water body)	-do-
	112	12	A 0.50	Pokhari Adi (embankment)	-do-
	113	43	A0.16	Chaka Rasta	Rakhita
Batijangha	193	394	A 0.20	Saradat	Abada Jogya Anabadi

	-do-	395	A 0.28	-do-	-do-
	-do-	396	A 0.26	-do-	-do-
	-do-	372	A 0.23	-do-	-do-
	-do-	406	A 0.07	-do-	-do-
	-do-	413	A 0.05	-do-	-do-
	-do-	414	A 0.11	-do-	-do-
	-do-	419	A 1.46	-do-	-do-
Nanpur	209	972	A 0.02	Unnata Yojana Jogya	AJA
	211	975	A 0.04	Gochara	Rakhita
		976	A 0.02	-do-	-do-
		979	A 0.49	-do-	-do-
		980	A 0.02	-do-	-do-
		981	A 0.01	-do-	-do-
		989	A 0.01	-do-	-do-
		990	A 0.02	-do-	-do-
Chakradhar Sola	54	18	A 0.62	Patita	AJA
	54	86	A 1.68	-do-	AJA
	56	87	A 0.23	Smashana	Rakhita
	56	88	A 1.24	Gramya Jungle	Rakhita

13. That from the inspection report of RI Aruha circle dated 22/04/2024, it is evident that the **Respondent Unit has illegally encroached the Plot**

No.s- 10, 12 and 11 of Khata No.112, Mouza- Sribantapur, recorded under the kissam of Pokhari Adi (embankment) and Jalasaya-I respectively. Further the report also suggests the Respondent has illegally encroached the forest kissam land measuring an area of 1.24 Acres, Khata No.- 56, Plot No.- 88 under Chakradhar Sola mouza of Dharmasala Tahasil.

14.It is needless to state that the so as to get away from the strict scrutiny of the EC granting authority, the Respondent company has applied for Environment Clearance for a capacity of 0.9Million Ton Per Annum (MTPA) and immediately applied for capacity expansion to 1.8MPTA. It is pertinent to mention that Cement grinding Unit with 1MTPA is categorised as Category A project and the MOEFCC is the EC granting authority after detailed scrutiny, EIA report and public hearing. So as to avoid the detail scrutiny, the respondent company has put the capacity just below 1MTPA. Further so as to bring the project as B2, the company has given an undertaking that the transportation of raw materials and final products to be done through Railway and not through trucks. It is submitted that the projects categorized as B1 will require to conduct public hearing and detailed EIA report. So as to avoid the Public Hearing the respondent company has adopted a fraudulent route of taking advantage of the OM dated 12/12/2013 and categorized the project as B2 category where Public Hearing is exempted.

15.It is pertinent to mention here that though there is a specific condition that the PP shall transport 90% of the finished product through railways but in the present case the PP is transporting only 15-20% of the finished product through railways and the rest materials both inward and outward are transporting through the road passing through the village of Applicant and other villages. Photographs of 22/02/2026

also suggest that daily numbers of trucks are plying through the village road. Copy of the photographs dated 22/02/2026 is annexed here unto as **ANNEXURE-4**.

16. It is pertinent to mention here that the water requirement for the project is estimated to be 200 KLD, out of which 100 KLD of fresh water requirement will be sourced from ground water and the remaining requirement of **100 KLD will be met from Sagaria Nala point**. That the Respondent Unit on dated 27/03/2020 has obtained NOC from the CGWA for extraction of 100 cubic meter /day and the same is valid up to 26/03/2023. There is no further NOC available in the portal of CGWA suggesting that the Respondent Unit has not obtained/renewed the NOC after expiry of the NOC dated 27/03/2020 and the Respondent Unit is illegally abstracting 100 KLD ground water from 26/03/2023 to till date. Copy of the CGWA NOC dated 27/03/2020 is annexed here unto as **ANNEXURE-5**.

17. It is most humbly submitted that the Applicant on dated 23rd February 2026 wrote a letter to all the concerned authorities regarding the pollution caused and illegal encroachment of forest land and water bodies by the Private Respondent, and sent on dated 25/02/2026, however as on date no action has been taken by the concerned authorities so as to evict the Private Respondent from the illegally encroached government lands. Copy of the letter dated 23/02/2026 sent on 25/02/2026 is annexed here unto as **ANNEXURE-6**.

18.Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central

Government, any order directing- (i) That any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved: (ii) **That any forest land or any portion thereof may be used for any non-forest purpose:** (iii) That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government: (iv) That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-afforestation.

19. It is humbly submitted that construction activity has been carried out without Approval of Central Government under Section 2 of Forest Conservation Act 1980. In K.M. Chinnappa v. Union of India, 2003 AIR SCW 23, the Honble Supreme Court observed that unless and until the Central Government's permission is obtained under the Forest (Conservation) Act, no forest land can be allowed to be used for non-forest purposes.

GROUND

- A.** That the Unit has illegally occupied Forest Land without approval from Central Government under **Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980** previously known as **Forest Conservation Act 1980**, hence the same is a continuing violation and needs to be evicted from Forest land and there after restoring and reclaiming the land with indigenous tree plantations on the said land.
- B.** For that the user agency is not transporting 90% of the materials both inward and outward through railways.

- C. For that the User Agency is illegally abstracting ground water through borewells without having valid NOC from the CGWA.
- D. For that the user agency has failed to obtain Forest Clearance from the Central Government.
- E. For that the User Agency is polluting the environment by transporting the final products through road ways.

LIMITATION

That the Unit has illegally encroached forest land without prior approval from the competent authority and in this regard the Applicant made a complaint to all the concerned authorities on dated 25/02/2026 and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the illegal encroachment of forest land and pollution caused by the Respondent on day to day basis, hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of involvement of forest land and water bodies in the project and further assess the environmental compensation for ecological loss and direct the District Collector to immediately stop the transportation of final products through roadways till disposal of the present Original Application.

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I. Direct the authorities to withdraw the EC letter dated 26/05/2022 and Consent to Operate with immediate effect for violation of Environmental Clearance and CTO conditions.
- II. Direct the District Collector to Restore the Forest Land and water bodies encroached by the Private Respondent and evict the private respondent from the encroached land.
- III. Constitute a committee to assess the environment compensation for causing pollution due to surface transport in violation of EC conditions.
- IV. Fix the accountability of the public authorities for their inaction and identify the officers who have allowed the private respondent to operate while the Private respondent does not have forest clearance.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-28/02/2026



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ----- OF 2026

IN THE MATTER OF:

Sarbeswar Behura

APPLICANT

VERSUS

State of Odisha and Others ...

RESPONDENTS

AFFIDAVIT

28 FEB 2026

I, Sarbeswar Behura S/o Late Kangali Charan Behura, aged about 58 years residing At-Saroi, PO- Harisadpur, PS- Dharmashala, Dist-Jajpur, Odisha-755025 do hereby solemnly affirm, and declare as under:

1. That I am the applicant in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Sarbeswar Behura
DEPONENT

VERIFICATION:-

Verified on this the 28th day of February 2026 at BBSR
.that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

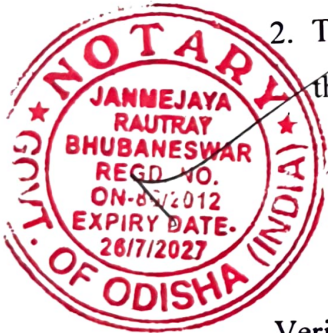
Spdyo-10/8/23
Identified By
Advocate

The above named deponent(s) being duly identified by Sri. *S.P. Das* Advocate, Bhubaneswar appears before me on 28 FEB 2026 at BBSR on oath the contents of the affidavit are true to the best of his/her/their knowledge and belief

Sarbeswar Behura
DEPONENT

Deponent(s) Notary, Bhubaneswar

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-7978581217



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

To,

The President
 THE RAMCO CEMENTS LIMITED
 The Ramco Cements Limited 5th Floor Auras Corporate Centre 98A Dr
 Radhakrishnan Road Mylapore Chennai 60004 -600004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/OR/IND/238038/2021 dated 12 Nov 2021. The particulars of the environmental
 clearance granted to the project are as below.

1. EC Identification No.	EC22B009OR120202
2. File No.	238038/25-IND/11-2021
3. Project Type	Expansion
4. Category	B2
5. Project/Activity including Schedule No.	3(b) Cement plants
6. Name of Project	"Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH by M/s The Ramco Cements Limited (TRCL) located at/PO: Haridaspur, PS/Tehsil: Dha
7. Name of Company/Organization	THE RAMCO CEMENTS LIMITED
8. Location of Project	Orissa
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 26/05/2022

(e-signed)
Sri Susanta Nanda
 Member Secretary
 SEIAA - (Orissa)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

SEIAA File No: 238038/25-IND/11-2021

Project: Application of M/s Ramco Cements Ltd. (TRCL) for Environmental Clearance of Proposed Expansion of Existing Stand-alone Cement Grinding Unit with Production Capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by Installation of an Additional Cement Mill of Capacity 165 TPH at village-Haridaspur, Tahasil-Dharmasala, Dist-Jajpur, Odisha of Sri.M. Srinivasan (President) - Environmental Clearance Regarding.

Ref: Your online application dated 12.11.2021 for issue of EC vide File No: SIA/OR/IND/238038/2021

Sir,

This has reference to your online application seeking environmental clearance of the project proposal for expansion of existing stand-alone cement grinding unit capacity from 0.90MTPA to 1.80MTPA (Line-II) by installation of an additional Cement mill of capacity 165TPH located at Village- Haridaspur, Tahasil-Dharmasala, Dist-Jajpur, Odisha. The Project Site is a part of the Survey of India Toposheet No. F45U1 & F45U2. The Geographical coordinates of the project site is: Latitude: 20°44'43.9"N to 20°44'8.55"N and Longitude - 86°06'54"E to 86°07'208"E. The project falls under 3 (b) "Cement Plants" in the schedule of EIA Notification, 2006 as amended from time to time. All Stand-Alone Grinding Unit, listed in the schedule as Category- B2 subject to the condition that transportation of raw material and finished products shall be primarily through railways; Vide MoEF O.M. J-13012/12/2013-IA-II (I), dt. 24.12.2013. The proposal has been appraised on the basis of the documents enclosed with the application, such as form-2, EMP, certified compliance report of earlier EC & CTE/CTO condition and clarifications furnished to SEAC in response to their observations.

SH

The Project Proposal in a nutshell:

1. This is a proposal for Environmental Clearance of proposed expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH located at/PO: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha by M/s The Ramco Cements Limited (TRCL) filed by M. Srinivasan (President).
2. The project falls under schedule 3 (b) "Cement Plants. All Stand-Alone Grinding Unit, listed in the schedule as Category- B2 subject to the condition that transportation of raw material and finished products shall be primarily through railways; Vide MoEF O.M. J-13012/12/2013-IA-II (I), dt. 24.12.2013.
3. The project of M/s The Ramco Cements Limited located At/PO: Haridaspur, PS/Tehsil: Dharmasala, District: Jajpur, Odisha-755024 is for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH.
4. **Location and Connectivity** – Total land of the project is 72.84Ha. The Project Site is a part of the Survey of India Toposheet No. F45U1 & F45U2. The Geographical coordinates of the project site is: Latitude: 20°44'43.9"N to 20°44'8.55"N and Longitude - 86°06'54"E to 86°07'208"E. Nearest NH-200 is at 3 km and NH – 5 is at 2.5 km away from the project site. Nearest Railway station is Haridaspur Railway Station- 0.8 Km. Nearest Reserve Forest is Bischinta R.F- 9.8 Km. Nearest water body present in study area are Kumaria Nala - 3.2 Km and Brahmani River - 4.9 km. Nearest habitation is Haridaspur – 1.0km.Nearby Industries present are M/s. P. J. Resources Pvt Ltd. – 1.3km and M/s. P. J. Minerals International Pvt Ltd. – 1.5km.
5. The existing project was accorded environmental clearance vide Ref. No. 3731/SEIAA, dated 26.10.2017. Consent to Operate for the existing unit was accorded by State pollution Control Board, Odisha vide Ir. No. 5296/IND-I-CON-6741, dated 26.03.2021. The validity of CTO is up to 31.03.2026.
6. The unit configuration and capacity of existing and proposed project is given as below:

Product	Total Quantity in MTPA
Existing of Products Manufactured	
Portland Pozzolana Cement (PPC)	0.90
Portland Slag Cement (PSC)	
Ordinary Portland Cement (OPC)	
Expansion Products & Capacity	
Portland Pozzolana Cement (PPC)	0.90
Portland Slag Cement (PSC)	
Ordinary Portland Cement (OPC)	

DH

Masonry Cement (MC)	
Sulfate Resisting Portland Cement (SRPC)	
Composite Cement (CC)	

7. The details of the raw material requirement for the expansion project along with its source and mode of transportation is given as below:

Raw material	Source	Transportation mode	Existing plant requirement TPD	Proposed plant requirement TPD	Total plant requirement TPD (existing +proposed)	Distance in km
Clinker	TRCL, Jayanthipuram, Andhra Pradesh.	Rail	1,800	1,800	3,600	950
	TRCL, Ariyalur&Alathiyur, Tamilnadu.					1700
	Imported, Paradeep Odisha.					100
Flyash	Tata Steel BSL Limited Kalinga Nagar, Odisha	Rail	1,050	1,050	2,100	35
Phosphogypsum	Paradeep Phosphates Ltd, Paradeep, Odisha	Rail	150	150	300	100
Mineral Gypsum	Imported (Oceanic Trade Minerals Pvt. Ltd, Paradeep Odisha.					100
Slag	RINL, Vizag, Andhra Pradesh (In future)	Rail	1,400	1,400	2,800	550
	TATA-BSL Meramendali, Odisha (In future)					150
	Tata steel, Angul, Odisha (In future)					160
	JSPL, Angul, Odisha					160
	VISA, Kalinga Nagar, Odisha (In future)					35
	Mesco, Kalinga Nagar, Odisha (In future)					35
	NINL, Kalinga Nagar, Odisha (In future)					35

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Raw material	Source	Transportation mode	Existing plant requirement TPD	Proposed plant requirement TPD	Total plant requirement TPD (existing +proposed)	Distance in km
			Existing plant requirement TPA	Proposed plant requirement TPA	Total plant requirement TPA (existing +proposed)	
Coal	Imported (Adani Enterprises Ltd) ,Paradeep, Odisha.	Rail	20,000	20,000	40,000	35

8. **Water Requirement** – The water requirement for the project is estimated to be 200 KLD, out of which 100 KLD of fresh water requirement will be sourced from ground water and the remaining requirement of 100 KLD will be met from Sagaria Nala point. The permission for drawl of groundwater has been obtained from Central Ground Water Authority (CGWB) vide letter No. CGWA/NOC/IND/REN/1/ 2021/5825, dated 27.03.2020 valid upto 26.03.2023. Again, the permission for use of Surface water from nearby Sagaria Nalla has been obtained from Jaraka Irrigation division vide Letter No. WT-135/104, dated 04.01.2020.

9. **Power Requirement** - The power requirement for the project is estimated to be 17,800 KVA, out of which 10000 KVA in 132 KVA supply system shall be met from NESCO utility on chargeable basis, permission obtained vide Letter No. FC/CO/936/ 56040; dt. 23.07.2020. Also for standby operation 2. Nos of 6 MW DG-Sets have already been installed. For the proposed expansion project, power requirement of 7,100 KWH i.e. 7,800 KVA permission is under process.

10. **Waste Management** - The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Source of Generation	Source	Quantity	Management Plan
i)	Dust from APC Devices	-	100 TPA	Will be completely reused in Cement manufacturing process.
ii)	Ash from HAG	-	5,000 TPA (approx.)	Will be completely reused in Cement manufacturing process.
iii)	Sludge from settling tank of Treatment System.	-	0.5 Ton	Will be used as manure in green belt development.
iv)	Garbage / food waste from canteen & guest house	-	0.7 Ton	Will be made vermin composting and will be used as manure for green belt development.

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S. No.	Category of Hazardous Waste as per the Schedules I, II & III of these rules	Waste Description	Quantity	Mode of Disposal
i)	Schedule- I Stream- 5.1	Used Oil / used Lubricants	500 Ltrs	Will be sold to authorize Re-processors.

11. **Green Belt Development-** Greenbelt will be developed in 50.38 ha which is about 33% of the total project area. A 2x2 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare.
12. **Employment Potential:** The total manpower requirement during the operation phase of the project is estimated to be 75 Persons; out of which, 65 persons are existing manpower and 10 persons will be employed for the expansion project.
13. **Total Project Cost:** The capital cost of the project is estimated to be Rs 837.31 Crores and the capital cost towards environmental protection measures is proposed to be Rs 20 Crores and Rs 0.45 Crores/annum as recurring cost.
14. The project proponent along with the consultant M/s Visiontek Consultancy Services Pvt. Ltd., Bhubaneswar made a detailed presentation on the proposal on 07.12.2021. The project proponent has requested to consider the project as category B2 and exempt them for conducting detailed EIA study as per MoEF & CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The said OM stipulates that all standalone grinding units listed in the Schedule under - 3 (b) as category-B will be treated as category-B2 subject to the condition that transportation of raw material and finished products shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together).
15. The project proponent has submitted that the project has already developed the railway corridor for the existing unit and operating the same after obtaining Consent to Operate from the Pollution Control Board. Further, the project proponent has intimated that no additional development of Railway Corridor is required to cater future needs for proposed expansion along with Railway. The existing railway corridor will cater the need for proposed expansion.
16. The project proponent has submitted the certified closure Report of existing condition from RO, MoEF& CC, Govt. of India and compliance of CTE/CTO Conditions from State Pollution Control Board (SPCB) has been submitted.
17. The project proponent furnished additional information / documents on the project to SEAC on 14.02.2022.

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18. The SEAC considered the proposal for EC on 15.03.2022 and to accord Environmental Clearance for the proposal under B2 Category as per MoEF & CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013 for a period of 7 years, stipulating various conditions.

The State Environment Impact Assessment Authority (SEIAA), Odisha after considering the appraisal report and recommendations of SEAC and in light of Notification dated 12.04.2022 of MoEF & CC, Govt. of India, hereby accords Environmental Clearance to the project valid for a period of 10 years under the provisions of EIA Notification 2006 and subsequent amendments thereto, subject to strict compliance of all conditions stipulated below.

Detailed half yearly compliance report of the following conditions has to be submitted by the project proponent to SEIAA on the 1st June and 1st December each year.

Stipulated Conditions:

A. Specific Conditions:

1. Transportation of raw material and finished products (both for existing and proposed expansion) shall be primarily through railways i.e. transportation by railways should not be less than 90% of the traffic (inward and outward put together) as proposed by the proponent as per MoEF&CC, Govt. of India OM No. J-13012/12/2013-IA-II(I), dated 24th Dec, 2013. The proponent shall construct the additional railway corridor after obtaining permission from the railway authority if the existing railway corridor will not adequate for the proposed expansion. In such case, the proponent shall go for production activity for proposed expansion after completion / operation of the additional railway corridor.
2. The project authority shall draw a complete plan for rainwater harvesting inside the premise which shall be implemented within a specified time period for ground water recharge and water conservation.
3. The project proponent shall install water sprinklers inside the premises to prevent fugitive dust from spilling over to the surroundings. Paving of surfaces has to be done inside the premises to prevent dust emission.
4. A STP of capacity 100 KLD shall be installed for treating domestic waste water inside the premises. The construction and functioning of STP of adequate capacity shall be completed within 3 months for treatment of domestic waste water.
5. The environmental clearance is granted for cement grinding unit of following

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production capacity.

Product	Capacity in MTPA		
	Existing	Proposed	Total
Portland Slag Cement (PSC)	0.9	0.9	1.80
Portland Pozzolona Cement (PPC)			
Ordinary Portland Cement (OPC)			

6. The project proponent should install 24x7 air monitoring devices to monitor air emissions, as provided by the CPCB and submit report to the SEIAA, Odisha and Regional Office, MoEF & CC, Bhubaneswar.
7. As laid down in MoEF & CC, Govt. of India guidelines vide G.S.R. No. 612 (E) dated 25th August, 2014 and subsequent amendment dated 9th May, 2016 and 10th May, 2016 regarding cement plants with respect to particulate matter, SO₂ and NO_x, the prescribed standards to be followed is as follows:
 - (i) PM-30 mg/Nm³
 - (ii) SO₂-100 mg/Nm³, 700 mg/Nm³ and 1000 mg/Nm³ when pyritic sulphur in the limestone is less than 0.25%, 0.25% to 0.5% and more than 0.5% respectively.
 - (iii) NO_x-600 mg/Nm³
8. Continuous stack monitoring facilities to monitor gaseous emissions from the process stacks shall be provided. Limit of PM shall be controlled to meet prescribed standards by installing adequate air pollution control.
9. The National Ambient Air Quality Standards issued by the MoEF & CC, Govt. of India vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
10. Secondary fugitive emissions shall be controlled and shall be within the prescribed limits and regularly monitored. Guidelines/Code of Practice issued by the CPCB in this regard shall be followed.
11. All the raw materials shall be stored under covered shed (as proposed) to control fugitive emission.
12. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of conveyors/rail mode of transport wherever feasible. The company shall have separate truck parking area. Vehicular emissions shall be regularly monitored. The proponent shall complete the Rail Head and the cement plant simultaneously so that the village road will not be used for raw material and finished product transportation.

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13. As proposed, 1204.5 KWP Rooftop Solar PV Power Plant for expected annual generation of 1511140 KWH for existing & expansion shall be installed within the premises in a time bound manner.
14. The project proponent shall obtain specific prior permission of concerned Authority for drawal of 100 KLD of water from the natural nallah.
15. Permission from WR Department, Government of Odisha shall also be obtained for ground water extraction of 100 KLD besides NOC from CGWA.
16. All the compliances submitted/ committed by PP (s) shall be strictly adhered to by them.
17. All the treated wastewater shall be recycled and reused in the process and/or for dust suppression and green belt development and other plant related activities etc. No wastewater shall be discharged outside the factory premises and 'zero' discharge shall be adopted.
18. Efforts shall be made to make use of harvested rain water.
19. All the bag filter dust, raw mill dust, coal dust, clinker dust and cement dust from pollution control devices shall be recycled and reused in the process and used for cement manufacturing. Spent oil and batteries shall be sold to authorized recyclers / re-processors only.
20. Green belt over 33% (33 acres as proposed) of the total project area shall be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area and along road sides etc. by planting native and broad leaved species in consultation with local DFO, local community and as per the CPCB guidelines. Trees raised in green belt have to be afforded vigorous protection.
21. The project proponent shall provide solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly. The proponent shall use Solar / Renewable energy of 5 % of the expected actual power requirement.
22. The project proponent shall provide LED lights in their offices and residential areas.
23. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement plants shall be implemented.
24. In addition to the above provision of ESC, and as per the MoEF & CC, Govt. of India Office Memorandum dated 30.09.2020, the project proponent is required to prepare and implement Corporate Social Responsibility (CER)/CER Plan for the next 5 years including annual physical and financial targets for the project, which includes village-wise, sector-wise (Health, Education, Sanitation, Skill Development and infrastructure etc.) activities in consultation with the local communities and administration. The plan so prepared shall be based on SMART

(Specific, Measurable, Achievable, Relevant and Time bound) concept. The expenditure should be aimed at sustainable development and direct free distribution and temporary relief should not be included. The CSR Plan will include the amount of 2% retain annual profits as provided for in Clause 135 of the Companies Act, 2013 which provides for 2% of the average net profits of previous 3 years towards CSR activities for life of the project. The activities proposed for CSR shall be implemented and to be completed within three years and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF & CC annually along with audited statement as a part of Compliance Report, to SEIAA and to the District Collector. The details of the CSR Plan shall also be uploaded on the company website and shall also be provided in the Annual Report of the company.

25. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Regional Office of MoEF & CC, Bhubaneswar, SPCB, Odisha along with the six monthly compliance report
26. A Risk Assessment Study and Disaster Preparedness and Management Plan along with the mitigation measures shall be prepared with a focus of Disaster Prevention and a copy submitted to the SEIAA, Odisha, Regional Office, MoEF & CC, Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance letter.
27. To educate the workers, all the work places where dust may cause a hazard shall be clearly indicated as a dust exposure area through the use of display signs which identifies the hazard and the associated health effects.
28. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. General Conditions:

1. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board, Odisha.
2. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.
3. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of

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PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to the SEIAA, Odisha, Regional Office, MoEF & CC, Bhubaneswar and the SPCB/CPCB once in six months. The PP will submit status of compliance of previous EC conditions with facts and figures.

4. The concerned Regional Office of the MoEF & CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC officer(s) by furnishing the requisite data / information / monitoring reports.
5. It shall be mandatory for the project management to submit six (06) monthly compliance reports on post environmental monitoring in respect of the stipulated terms and conditions in this Environmental Clearance to the State Environment Impact Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha in hard and soft copies on 1st June and 1st December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions.
6. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (night time).
7. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
8. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
9. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
10. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO. if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
11. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically on the MoEF & CC website. It shall

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- simultaneously be sent to the Regional Office of the MOEF&CC at Bhubaneswar, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
12. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF&CC, Bhubaneswar, the respective Zonal Office of CPCB and the SPCB and the same shall be uploaded on the website of MoEF & CC, Govt. of India. The Regional Office of MoEF & CC at Bhubaneswar / CPCB / SPCB shall monitor the stipulated conditions.
 13. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the Regional Office of the MOEF&CC at Bhubaneswar by e-mail.
 14. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA, Odisha and copy of the clearance letter is available with the SPCB and may also be available in the Website of the SEIAA, Odisha. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office, MoEF & CC, Bhubaneswar as well as State Pollution Control Board, Odisha.
 15. Project authorities shall inform the SEIAA, Odisha as well as the Regional Office, MoEF & CC, Bhubaneswar, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
 16. The SEIAA, Odisha may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 17. The SEIAA, Odisha reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 18. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there

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under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

19. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above mentioned stipulated conditions shall be complied in a time-bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Yours faithfully,


Member Secretary

Copy to :

1. **Joint Secretary (Environment)**, Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. **Additional Chief Secretary**, Forests & Environment Dept., Government of Odisha for information.
3. **Member Secretary**, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. **Additional Principal Conservator** of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. **Member Secretary**, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
6. **Collector, District Magistrate**, Jajpur, for kind information and necessary action.
7. **Secretary**, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
8. Guard file for record/Website/Parivesh Portal.




Member Secretary



CONSENT ORDER

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BY SPEED POST**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone : 0674-2564033 / EPABX : 2561909/2562847

E-mail: cto17category@ospcboard.org / Website: www.ospcboard.org**CONSENT ORDER**No. 5954 / IND-I-CON-6741Dt. 25.03.2025Sub : **Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.**Ref : **Your online application ID No. 6192560, dtd. 19-02-2025**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. The Ramco Cements Limited, (Line-2)Name of the Occupier & Designation Mr. P R Venketrama Raja, Vice PresidentAddress At/Po: Haridaspur, Tehsil: Dharmasala, Dist- JajpurThis consent order is valid for the period from **01.04.2025 to 31.03.2029**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
(1)	Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC)	0.9 Million TPA



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	--	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m ³ /hr	Prescribed Standard (mg/Nm ³)		
Stack attached to				PM	SO ₂	NO _x
1.	Bag filter of Milling Section	44	41,500	30	100	600

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.



CONSENT ORDER

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7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This



- plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17

CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part '-B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.



4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. This shall be conducted by 3rd party expert agency and report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F SPECIAL CONDITIONS

F1 (AIR POLLUTION CONTROL)

1. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter and gaseous pollutants conforms to the prescribed norms as specified at Table –'C'.
2. The industry shall comply all the conditions stipulated in the Environmental Clearance issued by SEIAA, Odisha & Consent to Establish issued by SPC Board, Odisha.
3. The internal road shall be made concrete/blacktopped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
4. Bag filters and suitable dust extraction system shall be installed at all potential dust generating sources to control fugitive dust emission.
5. Adequate pneumatic dust handling system shall be installed at the final product storage area and packaging area to avoid dust nuisance.



6. Pneumatic dust handling system shall also be installed at all the bag filter hoppers with common silo and telescopic chute arrangement.
7. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
8. The unit shall transport raw materials and products through rail.
9. The unit shall transport clinker through rail instead of truck to the plant site.
10. Clinker shall be stored in closed silos and transfer operation shall be carried out in a closed system. Enclosures shall be provided for belt conveyors and transfer points to control fugitive emission. Transfer points shall be connected with dust extraction system.
11. Gypsum, slag, fly ash etc. shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
12. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
13. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.
14. All pollution control equipment shall be provided with separate energy meter for continuous recording of power consumption in a log book. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for nonfunctioning of the Pollution Control Equipment.
15. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
16. The project proponent shall provide solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly. Proponent shall use solar / renewable energy of 5% of expected actual power requirement.
17. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.



18. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively and uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
19. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
20. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS & CAAQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
21. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
22. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
23. A green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt.
24. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
25. The ambient air quality shall conform to the prescribed norms as per E(P) Act, 1986. The ambient air quality monitoring reports shall be submitted to the Board every month.
26. Air pollution control equipment may be provided with separate electricity meter for continuous recording of power consumption. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for non-running the pollution control equipment.
27. A dedicated team shall maintain proper housekeeping.
28. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent



order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

29. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

F2 : (WATER POLLUTION CONTROL)

1. Under no circumstance the industry shall discharge wastewater to outside. The industry shall completely recycle the wastewater and adopt zero liquid discharge concepts as proposed.
2. The performance evaluation of ETP, STP, online CEQMS & Web cameras, Flow Meter shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
3. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
4. The surface run off generated inside the plant shall be adequately treated to meet the discharge norms.
5. The domestic effluent generated from colony, office and canteen shall be treated in STP and shall meet the standards prescribed by MoEF & CC vide notification G.S.R 1265(E) dtd.13th October 2017 as follows; pH - 6.5-9.0, BOD - less than 30mg/l TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000.
6. Rain water harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for utilization in lean season besides recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
7. The unit shall submit Environmental Statement by 30th September of each year in the prescribed format
8. The industry shall take steps for fulfillment of all the stipulations and necessary measures to check pollution.
9. Separate application shall be made to obtain letter of authorization for disposal of all hazardous wastes under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and amended thereafter.
10. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.



G) Additional Conditions

- 1) The unit shall complete installation and commissioning of Mechanized Wheel Washing System with effluent treatment facility at the exit gate of transport vehicles **within 3 months**.
- 2) The existing water treatment plant (WTP) shall be upgraded to treat all the surface runoff generated in the plant.
- 3) Remaining internal road of Line -2 shall be concreted **before monsoon**.
- 4) Adequate measures shall be taken to bring down Ambient Air Quality within prescribed standard.
- 5) The unit shall strictly abide by Board's letter No. 7146, dtd. 10.05.2024 regarding retrofitting of operational DG sets for emission control. Work progress in this regard submitted to the Board within one month.
- 6) The unit shall ensure uninterrupted data transmission of CEMS & CAAQMS to RT-DAS server & uninterrupted video streaming of HD IP Surveillance Camera to the Server of the Board. If any technical issues, they may contact IT Cell immediately to sort-out the problems.
- 7) The unit shall abide by the fuel policy of the state.

The occupier must comply with the conditions stipulated in section A,B,C,D,E,F & G to keep this consent order valid.

To

**The Vice President,
M/s. The Ramco Cements Limited (Line-2)
At/Po: Haridaspur, PS: Dharmasala,
Tehsil: Dharmasala
Dist – Jajpur- 755024**


**MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA**

Memo No. 5955 /Dt. 25.03.2025

Copy forwarded to;

- i) District Collector, Jajpur
- ii) Director Factories and Boiler, Bhubaneswar
- iii) D.F.O, Jajpur
- iv) Regional Officer, SPC Board, Kalinganagar
- v) HWM Cell, SPC Board, Bhubaneswar
- vi) Consent Register




**CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA**



**GENERAL STANDARDS FOR DISCHARGE OF
ENVIRONMENTAL POLLUTANTS PART –A : EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)- Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

To, The P.I.O, Dharmasala, Tahasil

SUB: Report regarding Government Land inside the premises of The Ramco Cements Limited.

Ref:

Sir,

Inobedience to your orders, the following Schedule of lands are coming within the boundary limit of The Ramco Cements Limited company, under R.I. Circle Arreha.

Govt Land Schedule in Mouza latze
a) Batjanga

Mouza	Khata	plot NO	Area	Kizcam	Recorded Tenant
Batjanga	193	394	A0.20	Saradar	Abadlayegya Anabadi
	-do-	395	A0.28	-do-	-do-
	-do-	396	A0.26	-do-	-do-
	-do-	372	A0.23	-do-	-do-
	-do-	406	A0.07	-do-	-do-
	-do-	413	A0.05	-do-	-do-
	-do-	414	A0.11	-do-	-do-
	-do-	419	A1.46	-do-	-do-
		8 plots	Ac2.66		

b) Nanpur

Mouza	Khata	plot	Area	Kizcam	Recorded Tenant
Nanpur	209	972	A0.02	Urnata Yajona Jega	AJA
	211	975	A0.04	Gochas	Rakhta
		976	A0.02	-do-	-do-
		979	A0.49	-do-	-do-
		980	A0.02	-do-	-do-
		981	A0.01	-do-	-do-
		989	A0.01	-do-	-do-
		990	A0.02	-do-	-do-
		8 plots	Ac1.13		

(C) Mouza - Chakradhas Sola

Mouza	Khata	plot	Area	Kizam	Recorded Tenant
Chakradhas Sola	5A	18	A0.62	Patita	AJA
	5A	86	A1.68	-do-	AJA
	5B	87	A0.23	Smasha	Rakhita
	5B	88	A1.2A	Goemya Jungle	Rakhita
		4 plots	A2.77		

(D) Mouza - Sribantapur

Mouza	Khata	plot	Area	Kizam	Recorded Tenant
Sribantapur	112	10	A0.42	Pokhari Adi	Sarbasadhara
	112	11	A1.49	Jalasya	-do-
	112	12	A0.50	Pokhari Adi	-do-
	113	43	A0.16	chaka Rasta	Rakhita
		4 plots	A2.57		

This is for favour of your kind information and necessary action.

Yours faithfully

Maul
08/04/2024

Revenue Inspector
Aruta Circle

Memorandum 08 dt 22/04/2024
Copy to Sri Sarbeswar Behra
S/o - Kengali Charan Behra at Saroi
PO - Harebaspur P.O. - Dharmasala Dist. Jypur
for information.

[Signature]
P.I.O.
Dharmasala Tahasil

BELOW ATTACHED PHOTOGRAPH DATED 28/02/2026 SUGGESTS HEAVY VEHICLES OF PRIVATE RESPONDENT ARE PLYING THROUGH THE ROAD PASSING INFRONT OF THE HOUSE OF THE APPLICANT.



BELOW ATTACHED PHOTOGRAPH DATED 28/02/2026 SUGGESTS HEAVY VEHICLES OF PRIVATE RESPONDENT ARE PLYING THROUGH THE ROAD PASSING INFRONT OF THE HOUSE OF THE APPLICANT



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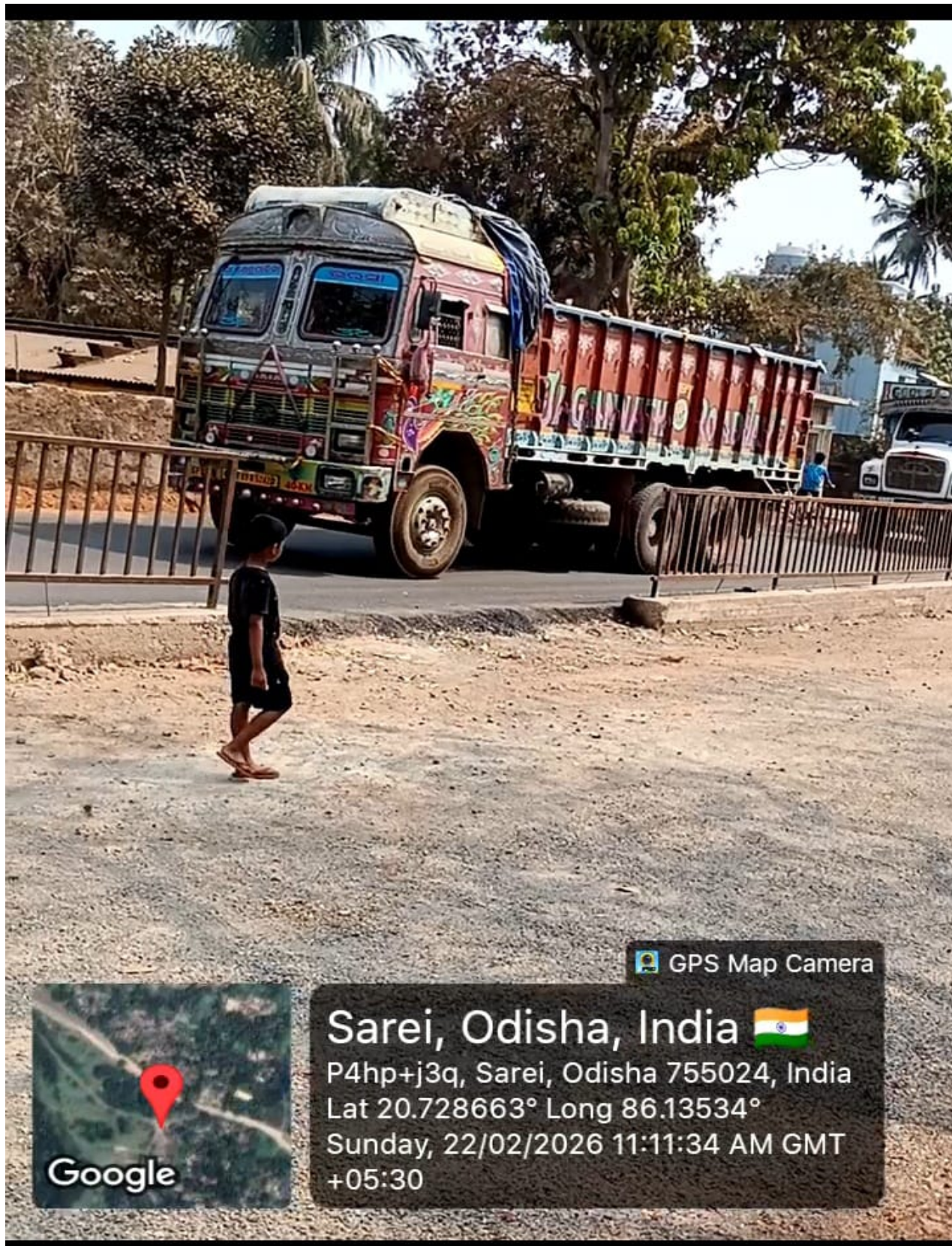
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ANNEXURE-5

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	The Ramco Cements Limited		
Project Address:	Haridaspur, Jajpur District, Odisha		
Village:	Haridaspur	Block:	Dahrmāsala
District:	Jajapur	State:	Odisha
Pin Code:			
Communication Address:	2nd Floor, Mahalaxmi Complex, p.o. and P.s: Dharmāsala, jajpur District, Odisha-755008, Dahrmāsala, Jajapur, Odisha - 755008		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneswar, Khordha, Odisha - 750001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2021/5825											
2. Application No.:	21-4/1436/OR/IND/2017	3. Category: (GWRE 2017)	Safe									
4. Project Status:	Existing Ground Water	5. NOC Type:	Renewal									
6. Valid from:	27/03/2020	7. Valid up to:	26/03/2023									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water	Dewatering		Total						
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
	100.00	32650.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							97950.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines . Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m3/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

To,

23rd February 2026

1. Chief Secretary, Government of Odisha At/po- Bhubaneswar, Dist-Khurdha, 751001 email: csori@nic.in
2. Member Secretary, Odisha State Pollution Control Board, A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email: paribesh1@ospceboard.org
3. Member Secretary, SEIAA Odisha, Unit- IX. Bhubaneswar seiaaodisha@gmail.com
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Email: msecb.cpcb@nic.in, ccb.cpcb@nic.in
5. District Collector, Jajpur, At/Po/Dist- Jajpur Email: dm-jajpur@nic.in,
6. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (EZ),A/3, Chandrasekharpur, Bhubaneswar – 751023 Email: roez.bsr-mef@nic.in

Subject- Illegal Encroachment of Forest Land, Water Bodies and pollution caused by Ramco Cement, Jajpur

Dear Sir,

I, Sarbeswar Behura, a resident of Saroi, Po- Haridaspur, would like to bring your kind attention to the following few line for urgent action and appropriate direction.

1. The Ramco Cements Limited At/PO: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha -755024 has received the Environmental Clearance for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH
2. RAMCO has got Environmental Clearance on B category which mean they will transport 90 percent of raw material and cement by train for which they are exempted from public hearing. But they are not obeying this condition. They are loading and transporting materials by truck, and the trucks are plying through the road which exists in front of my house, for which the local residents are suffering from air and dust pollution.
3. It is not out of place to mention here as per the enquiry report of RI Aruha it is clear and evident that the M/S Ramco cement has illegally encroached forest land bearing Khata No.- 56, Plot No.- 88, measuring an area of 1.24 Acres, Mouza- Chakradharsola recorded under the KISSAM of Gramya jungle.

4. Further it is submitted that the said industry has illegally encroached the water bodies and the same is evident from the RI inspection report dated 08/04/2024. Details of the water bodies are given below.

Mouza	Khata No.	Plot No.	Area	Kisam	Recorded Tenant
Sribantapur	112	10	A 0.42	Pokhari Adi	Sarbasadharana
	112	11	A1.49	Jalasya-1	-do-
	112	12	A 0.50	Pokhari Adi	-do-

5. Ramco has encroached upon gramya jungle land, constructed electric substation and secured within their boundary wall vide plot No 88, Mouza Chakradharpur in violation of Forest Conservation act 1980.
6. That because of the fugitive dust emission at-least five villages are badly affected by air pollution caused by the cement industry due to plying of heavy vehicles through the village road.

In view of the above mentioned paragraphs it is most humbly prayed before your good office to look into the matter and remove the encroachments of gramya jungle land and jalasya land, further direct the industry to transport the raw materials and final products through railway.

Further I, demand an Immediate inquiry and suspension of the Environment Clearance and Consent to Operate of the Unit for violation of the conditions specified therein.

Sarbaswar Behera

Sincerely

N.B-

For better appreciation RI enquiry report dated 08-04-2024 is attached.

SONGIDA S.O (754296) Counter No. 1
 SP-D E0968200537IN IVR:0575868200537
 25-02-2026 12:36:13, 30gms (Phy.), India Post
 To: SECRETARY GOVT, BARBESWAR
 Acharya Vaha, ODISHA - 751022
 From: BARBESWAR BEHURA-755024
 (Banc:47.00)

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SONGIDA S.O (754296) Counter No. 1
 SP-D E0968200537IN IVR:0575868200537
 25-02-2026 12:36:13, 30gms (Phy.), India Post
 To: CHIEF SECRETARY GOVT OF ODISHA, SECRETARY
 A G S.O, ODISHA - 751001
 From: BARBESWAR BEHURA-755024
 (Banc:47.00)

Track@ www.indiapost.gov.in Dial-18002000800



SONGIDA S.O (754296) Counter No. 1
 SP-D E0968200470IN IVR:0575868200470
 25-02-2026 12:36:55, 30gms (Phy.), India Post
 To: SECRETARY BRITAA, SECRETARY
 Acharya Vaha, ODISHA - 751022
 From: BARBESWAR BEHURA-755024
 (Banc:47.00)

Track@ www.indiapost.gov.in Dial-18002000800

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Original Application No.- of 2026

In re:

Sarbeswar Behura

APPLICANT

Versus

State Of Odisha & Ors

... **RESPONDENTS**

KNOW ALL to whom these present shall come I, Sarbeswar Behura S/o Late Kangali Charan Behura, aged about 58 years residing At-Saroi, PO- Harisadpur, PS- Dharmashala, Dist-Jajpur, Odisha-755025. Applicant in the above mentioned matter, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.


And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 28th day of February 2026.

Accepted subject to the terms of fees.


 Advocate


 Client